

"That the Bill be passed."

The motion was adopted.

16.29 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) AMENDMENT ORDINANCE AND COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) AMENDMENT BILL

SHRI SATYANARAYAN JATIYA (Ujjain): I beg to move:

"This House disapproves of the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (Ordinance No. 7 of 1981) promulgated by the President on the 11th July, 1981."

उपाध्यक्ष महोदय, हमारी जो सरकार है, उसकी परम्परा बन गई है कि किसी भी विधेयक को लाने के लिए वह आर्डिनेंस का सहारा लेनी है।

16.29½ hrs.

[SHRI K. RAJAMALLU in the Chair]

किसी भी नये कानून को बनाने के लिए आर्डिनेंस का सहारा लिया जाता है यह परम्परा ठीक नहीं है।

यह अनिवार्य जमा योजना, कम्पलसरी डिपोजिट स्कीम एक्ट में संशोधन करने की बात कही है। जो ईमानदार लोग हैं उनके लिए कानून होगा है। किन्तु जो बेईमान लोग हैं उनका ठीक करने के लिए सरकार समर्थ नहीं है, वह इस स्थिति में नहीं आ पाई है। हमें पता है कि स्पेशल वियरर बाण्ड स्कीम बाते हुए आपने कहा था -- जो काला-बाजारी करने वाले लोग हैं, जनता के साथ धोखा करने वाले लोग हैं, जनता के साथ चोटिंग करके

जिन्होंने लाखों रुपया संग्रह कर रखा है और जनता के ग्राम उपभोग भी चीजों को उपभोक्ता तक नहीं जाने देते हैं— आपने सोचा था कि वेयरर-बॉण्डस के जरिए ऐसे लोगों द्वारा बचाया गया पैसा आप शासन के कार्यों में नियोजित कर सकेंगे, लेकिन उसमें आप सफल नहीं हो सके। आपने योजना बनाई और लक्ष्य निर्धारित किया, लेकिन आप उस लक्ष्य को प्राप्त नहीं कर सके। जो उद्देश्य था उसको आप प्राप्त नहीं कर सके। इसलिए मेरा विश्वास है कि कहीं उमी प्रकार से इस विधेयक के उद्देश्यों को भी आप पूरा करने में सफल नहीं होंगे।

सभापति महोदय, इस बिल का जो उद्देश्य है, उससे किसी को विरोध नहीं हो सकता। इसका उद्देश्य उच्च आय वर्ग के लोगों द्वारा जो दिखावा किया जाता है और फिजल-बर्ची की जाती है, उसको रोकना है। जिनकी आय 50 हजार से 70 हजार तक है, उन्में आपने रेट आफ डिडक्शन बढ़ा दिया है। अब साढ़े बाहर प्रतिशत के बजाए 15 प्रतिशत डिडक्शन करेंगे और 70 हजार से अधिक वालों के लिए 15 प्रतिशत के बजाए 18 प्रतिशत डिडक्शन कर दिया गया है। मैं पूछना चाहूंगा कि यह जो डिडक्शन होने वाला है, इसके ऊपर सरकार कम्पनी रेट से उनको इण्टररेस्ट देगी? सरकार को इस बात पर विचार करना चाहिए। जो स्वतः डिपोजिट करने वाले लोग हैं, उनको कम्पनी एक्ट के आधार पर इंटरेस्ट दें।

आज इस देश के अन्दर समानांतर अर्थ-व्यवस्था चल रही है और इसको काला-बाजारी करने वाले लोग चला रहे हैं। अर्थ, हमने काला-बाजारी के खिलाफ एक एक्ट पास किया है, लेकिन एक्ट पास करने से कुछ होने वाला नहीं है। सवाल यह है कि एक्ट को इम्प्लीमेंट करने के

[श्री सत्य नारायण जटिया]

लिए हमारे पास मशीनरी कौसी है। जब तक मशीनरी और शासन-संघ में सुधार नहीं होगा तब तक आप अच्छे परिणामों की उम्मीद नहीं कर सकते। इसलिए मैं इस विधेयक का विरोध करता हूँ।

इसके साथ-साथ मैं कहना चाहूंगा कि इस स्कीम के लिए मन् 1974 में कानून बनाया गया था। लेकिन अन्य क्षेत्रों में डिपॉजिट्स का दुरुपयोग हो रहा है। मजदूरों के प्रावीडेंट फण्ड का पैसा उनकी नहीं मिल रहा है। कई मिल-मालिकों ने मजदूरों का कगेडो रुपया प्राविडेंट फण्ड में जमा नहीं कराया है। उज्जैन में विनोद मिल के मालिक ने प्रोविडेंट फण्ड का लाखों रुपया मजदूरों का अपने पास रखा है और अब उमी से मजदूरों को वेतन के रूप में बाटा जा रहा है। इस प्रकार से मैं कहना चाहता हूँ कि आप जिस मंशा से कानून बनाते हैं, उससे वास्तविक लोग लाभान्वित नहीं हो पाते।

मैं कहना चाहता हूँ कि लिमिट को बढ़ाया जाए। आज महंगाई बढ़ रही है, नीचे के, मध्यम वर्ग के तबके की फिजल-खर्चीं रोकने के लिए तो आपने बात कही है, लेकिन जो बड़े-बड़े पूजीपति हैं, उनको किस प्रकार से आप कानून में लगेगे? विनोद मिल के मालिक ने लाखों रुपया मजदूरों का रोका हुआ है। लागो रुपया इलेक्ट्रिसिटी का बाकी है।

इस तरह से आज सरकार करोड़पति को अरबपति बनाने में सहायता कर रही है और जो हजारपति है, उसको गरीब बनाने जा रही है।

इसलिए मैं कहना चाहता हूँ कि ग्रेट आफ इंटररेस्ट कम्पनी रेट से दीजिए और उसकी लिमिट बढ़ाएँ। 50 से 70

हजार के बजाए 70 हजार से एक लाख लिमिट कीजिए। डिडक्शन उसको मजदूरी में जमा करना होगा और इसमें सबसे ज्यादा प्रभावित कर्मचारी वर्ग होगा। जिन की ऊंची आय है, जिन की बड़ी इनकम है उनके ऊपर तो इसका कोई असर नहीं पड़ेगा लेकिन जो ईमानदार लोग हैं उन्हें यह प्रभावित करेगा। जो लोग अपने एकाउंट्स ठीक नहीं रखते हैं और जो सरकारी तंत्र के साथ मिल कर गलत धंधे करते हैं उन लोगों को प्रोटेक्शन देने के सिवाय और कोई बात इस से नहीं बनेगी। इन शब्दों के साथ यह जो अध्यादेश आपने जारी किया है उसका मैं विरोध करता हूँ और जो डिस-एप्रूवल का प्रस्ताव मैंने प्रस्तुत किया है, उभवा मैं समर्थन करता हूँ।

MR. CHAIRMAN: Resolution moved:

"This House disapproves of the Compulsory Deposit Scheme (Income tax Payers) Amendment Ordinance, 1981 (Ordinance No. 7 of 1981) promulgated by the President on the 11th July, 1981."

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move:

"That the Bill further to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, be taken into consideration".

This Bill seeks to replace the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 which was promulgated by the President on 11th July, 1981.

The circumstances which necessitated recourse to legislation by Ordinance have been explained in the statement placed on the Table of the House. However, with the indulgence of the House, I shall briefly explain the background and the provisions of the Bill.

This is a short and simple Bill. As the Hon'ble Members know, the Compulsory Deposit Scheme was started in 1974 as a part of the anti-inflationary measure. The Compulsory deposit is required to be made by individuals who are citizens of India; Hindu undivided families and trustees of discretionary trusts. The liability to make compulsory deposit arises only in cases where the current income of the tax-payer exceeds Rs. 15,000.

The Finance Act, 1981 has considerably reduced the tax burden on the middle class by raising the exemption limit to Rs. 15000 and by realignment of the rates of income-tax in respect of persons having income upto Rs. 30,000. The rates of compulsory deposits have, however, remained unchanged at all levels of current income. In the context of the prevailing inflationary conditions, it is considered necessary to restrain conspicuous consumption.

I wish the hon. Member to kindly hear. It has nothing to do with the black money or anything of the kind.

It is considered necessary to restrain conspicuous consumption of persons in higher income brackets. The Bill accordingly seeks to raise the rates of compulsory deposits on the income slab of Rs. 50,001 to Rs. 70,000 from 12 1/2 per cent....

SHRI JYOTIRMOY BOSU (Diamond Harbour): He has opposed the way you have done it. Why Ordinance?

SHRI R. VENKATARAMAN: I will explain all that... from 12 1/2 per cent to 15 per cent and on income exceeding Rs. 70,000 from 15 to 18 per cent. This will also improve the ways and means position of the Government to some extent.

SHRI JYOTIRMOY BOSU: He did not oppose the direct tax.

SHRI R. VENKATARAMAN: This will also improve the ways and means position of the Government. I am sure the hon. Members of the House will give unanimous support to this Bill. The account year of certain persons ends on 31st March. In respect of certain other persons they have different dates. The compulsory deposit has to be paid before the date on which the last instalment of advance is due or any case before the financial year ends.

In order to take care of these things we have introduced by way of Ordinance and not by way of Bill.

SHRI JYOTIRMOY BOSU: Under what provision... (Interruptions)... World Bank and repayment of debt.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, be taken into consideration."

PROF. RUP CHAND PAL (Hooghly): This Government has a style of functioning. Sometimes when they are going to attack the common people, they try to show as if they are very firm regarding the upper classes, regarding the black money holders, regarding the black marketeers etc. But all this is simple 'fasad' because from our own experience we have seen when the slogan of garibi hatao is given it is the poorest section who are severely attacked and the people belonging to the upper strata, the black money holders, the black marketeers, those who are holding our whole economy to ransom, they are rewarded. Just a few days back an appeal was made to the black money holders that you change your heart and surrender, deposit the money so that we can improve our ways and means, so that we can meet the deficit and we know the fate as to what has happened to that.

[Prof. Rup Chand Pal]

Very recently, an Ordinance has been promulgated—the strike-ban Ordinance. Then, the prices of diesel, petrol, urea, etc., have been increased by the Government itself. There is a proposal—even on the floor of the House, the other day, we got a hint—that the fourth instalment of additional Dearness Allowance which is due to Central Government employees and other employees is going to be impounded. The reports are, although there is a statement made by the Finance Minister in this regard, that all this is being done at the instance of the IMF which has sanctioned SDR rights to the tune of \$5 billions.

Why is this compulsory deposit necessary at all? It is said that the Government has not got the ways and means and enough deposits are not there. The whole economy is being held to ransom by some people whom the Government cannot control. The crisis that we are in is the citation of the ruling party. During the last 34 years, they have pursued certain policies which have landed us in the severest economic crisis which this Government does not know how to meet. They are trying to shift the burden of the crisis to common people. We know, in regard to this compulsory deposit scheme, what is being done in respect of higher income groups will be shifted to lower income groups also. We have the experience of 1974. At that time, even a non-income-tax payer was asked to make a compulsory deposit. It was later on withdrawn by the previous Government in 1977.

It is being said that this is to meet the inflationary pressures and that it is being done to stop conspicuous consumption. But what is our experience? Even today, when the discussion was taking place on the Calling Attention Motion regarding the Hawala racket, we learnt many things. We noticed how helpless this

Government is. If we analyse the deposits in the nationalised banks, what do we see? These are coming down. The high-priced funds are operating. They are giving interest to the tune of 48 per cent, sometimes 36 per cent and all that. But on paper, it is only 12 per cent. One such case has been taken up by the West Bengal Government—I do not like to name it; the case is going on in the Supreme Court—that the common people, industrial workers are being induced to deposit their money in high priced funds. Those funds are being used in the film industry, in the speculative trade and in smuggling operations. But this Government has no intention to touch the high-priced funds.

The other day, when I was speaking about black money, I asked the Government as to whether it has the political will at all to touch black money. The Wanchoo Committee was instituted as far back as in 1969 and it submitted its report in 1971. It has made certain recommendations. But this Government is sitting tight over all those recommendations and they have been put in the cold storage. Nothing is being done. Only pious declarations are being made saying, "We are very much serious about controlling black money or mopping up black money." It is only because of the policies pursued by the Government that black money to the tune of millions and millions of rupees is being generated in our country. A parallel economy is running and our economy is going downwards day by day. Everything is in doldrums today.

Now, when the measure to increase the rate of compulsory deposit for the higher income groups of people earning more than Rs. 50,000 or Rs. 70,000 is being brought before the House, I specifically ask the hon. Finance Minister, what about the existing deposit rates for the lower income group people?

The price of every commodity has gone up. People earning above Rs. 15,000 are not able to make both ends meet. They are reeling under inflation and higher prices.

Is this Government prepared to give them some relief? This is my specific question. They only made a show as if they are going to touch the higher income bracket only.

My specific question is: Can the Hon. Finance Minister give an assurance on the floor of the House that the additional DA that is due to the employees of the country is not going to be impounded?

My specific question to the Hon. Finance Minister is: Is the Wage of the wage earners, the salary class, not going to be frozen in the coming days? Can an assurance be given that it is not going to be frozen?

That is my question because we are in such a position today that we are to look to the imperialist countries, to the forces that have, from our own experience, put the sovereignty of the countries in danger. Their freedom has been in danger. This is in respect of different countries. We have the experience of Brazil and other countries, in respect of International Monetary Fund and other organisations.

This country is being allowed to be looted by multi-nationals. Concession after concession is being given. Black-money is being pampered. In such a situation, the economy cannot be saved and day by day we find that measures are coming from Government side which means that the people will have to suffer more. But the people of this country, the working class, the peasantry, will not take too long to set things right. This is our experience.

In case of compulsory deposit, it has been our experience that people even after retirement are not

having their return of money. Even after death, they have to wait. When they are badly in need of money, they are not given their own money which they have. In the case of resignation also, that is the same fate of the people. When this compulsory deposit was started in 1974 in respect of even the people who were not within the range of income-tax, it was described as 'Indira Fund'. I do not know whether this Government is preparing the ground for attacking the common people, the people belonging to the lower strata in the coming days. I hope the Hon. Finance Minister will reply to the specific question I have asked regarding assurance to be given to the common people, the wage earners that this Government is not going to impound additional DA, that this Government is not going to touch the people belonging to the lower strata who are reeling under unprecedented inflationary pressure and price rise which has been caused by the very policies of this Government.

SHRI G. L. DOGRA (Jammu): Sir, I stand to support the Bill introduced by Hon. Finance Minister.

This Bill has three purposes. It is there to stop conspicuous consumption. It is an anti-inflationary measure. It is to find resources for the country.

The people who have got money, must pay something by way of saving to the resources of the nation and for that purpose, this Bill has been brought. I fail to understand the opposition that has been made by the friends opposite. Anything that comes from this Government, they oppose. When there is need for resources, they cry hoarse; they say that, for flood relief and other things, they want for their States as much resources as possible; in fact, they ask for more than what we can afford. But when the question of raising resources comes, they go on opposing it. They do not oppose for the sake

[Shri G. L. Dogra]

of opposition only they oppose for the sake of maligning the Government. This attitude is not constructive or creative; it is a destructive attitude.

I request the hon. Finance Minister to consider one point. All the economic policies of our Government are going in favour of the agricultural sector whatever tax is imposed on the industries, business or the service, the benefits go to the agricultural sector and rightly so because that is the major sector in our country and we support that. But, at the same time, our Finance Minister has no power to tax the agricultural income. As far as the Compulsory Deposit Scheme is concerned, that is also restricted to the income-tax payers; that is, the non-agricultural sector. I would suggest that this should be made applicable to the agricultural sector also. You cannot levy tax on agricultural income under the Constitution, but you can at least make them deposit compulsorily—some savings—in the government treasury and use it as a part of national resources. This is very necessary. You can make the rates higher, especially in those States where the agricultural income is not taxed by the State Government. They should be made to pay as much as we pay as income-tax plus compulsory deposit on non-agricultural income. These two rates could be combined and the agriculturists should be made to pay that towards Compulsory Deposit. This is very necessary and this will help in fighting inflation and also in raising resources. As my hon. friend was saying there is lot of black money, people who indulge in black money are using the agricultural sector as their cover. They have their farms and they show the black money as agricultural income, and the Finance Minister and his organizations cannot touch them in that case. In case they are asked to pay towards Compulsory Deposit on

their agricultural incomes they will have to maintain accounts, as is done in the case of non-agricultural income. It will be very easy to check their accounts and also to see that agriculture does not become a shelter for people with black money and for black-marketeers.

With these remarks, I support the Bill which has been moved by the hon. Finance Minister.

PROF. MADHU DANDAVATE (Rajapur): Sir, I would just take one minute. I want to place on record the views of our party as far as this Bill is concerned. As regards the contents of the Bill, they are completely non-controversial. There is not the least doubt that this Bill is an anti-inflationary measure, and it cannot be opposed especially by those who do not stand for the lobby of the rich in the country. In fact, it has been our perspective that, wherever resource mobilisation is to be done, those who can bear the burden should be made to bear more burden and only the lower echelons of the society, whose incomes are low, should not be allowed to bear the burden which they are not capable of bearing. Therefore, from this point of view, I fully, completely, support the Bill that has been moved by the hon. Minister, with only one constructive suggestion to him. Looking at the nature of this Bill I do not think that in the House there can be any difference of opinion at all. Therefore, when such occasions arise, I would request the hon. Minister to bring forward straightway—not by backdoor but by front door—a Bill which will receive the unanimous support of the entire House and it is only to the style of his bringing a Bill to which we are opposed. We are opposed to the unnecessary promulgation of ordinances even on such issues where they need not suffer from any complex that they will have to face any opposition.

In fact, even when they expect a very virulent opposition, even then,

they do not suffer from any complex that it is likely to be opposed. As far as this Bill is concerned, they can take it for granted that they will get unanimous support. It is from that point of view I am not enamoured of these ordinances. I fully support this Bill because it will only put a burden on those sections whose income is more than Rs. 50,000.

श्री कूल चन्द्र वर्मा (भाजापुर) :
सभापति जी, इस अध्यादेश के मूल उद्देश्य और स्वरूप को देख कर अच्छा लगता है कि काला धन, जमाखोरी, बेनामी खाते तथा करवचकों को रोकने के लिए सरकार ने श्री अध्यादेश के माध्यम से यह बिल यहाँ पर प्रस्तुत किया है लेकिन उसकी उपयोगिता बिल्कुल नहीं है। इस देश में लगभग पाँच हजार करोड़ रुपये का काला धन विद्यमान है और उस काले धन को निकालने के लिए अभी सरकार ने बेयरर वाण्ड योजना लागू की थी। सरकार का लक्ष्य था कि एक हजार करोड़ रुपया मिन जायेगा लेकिन सरकार उसमें असफल रही। जहाँ तक कालावाजारियों का सम्बन्ध है, ऐसे लोग कभी बैंक में अपना पैसा जमा नहीं करते। वे उस रुपये से कभी भवन, कभी भूमि और कभी एग्रीकल्चरल लैंड खरीदते हैं। किन्तु जहाँ तक छोटे जमाकर्ताओं का सवाल है, निश्चित रूप से वे इस कानून के द्वारा परेगान होंगे। उदाहरण के लिए मैं कहना चाहूँगा कि यदि कोई छोटा जमाकर्ता 5 हजार रुपये 82 महीनों के लिए बैंक में जमा करता है तो इस अधि के पूरा होने के बाद वह पाँच हजार रुपये दस हजार बन जायेंगे। इसी प्रकार से यदि चार हजार रुपये 120 या 130 महीनों के लिए बैंक में जमा किए जायें तो उस अधि के बाद दस हजार बन जाते हैं। फिर इनकम टैक्स डिपार्टमेंट के लोग उसका असेसमेंट करेंगे, उसकी जाँच करेंगे और उसके लिए तरह तरह की कानूनी दिक्कतें खड़ी करेंगे। इस प्रकार से जो छोटे जमाकर्ता हैं उनकी जमा करने

की प्रवृत्ति पर बुरा असर पड़ेगा। मैं चाहूँगा कि मंत्री महोदय मेरे सुझाव के ऊपर गम्भीरतापूर्वक विचार करें।

मंत्री महोदय ने प्रस्तावित बिल में कहा है कि दस हजार या उससे अधिक की धनराशि चेक द्वारा बैंक से पेयी अकाउंट चेक से निकाली जा सकेगी। मैं निवेदन करना चाहूँगा कि जिन व्यक्तियों के बैंक में बेनामी खाते हैं वे चेक के द्वारा धनराशि निकाल भी सकते हैं, बेयरर चेक के द्वारा निकाल सकते हैं और इनको रोकने का बैंक के पास कोई तरीका नहीं है। इसके अलावा बैंक में जिस व्यक्ति का दस हजार से ऊपर रुपया जमा है वह बैंक रेसीट के आधार पर ऋण ले सकता है और उसके बाद वह पैसा निकाल सकता है, उस स्थिति में बैंक क्या करेगा? और यह जो कानून बनाया वह क्या करेगा? उस स्थिति में हमारे मंत्री महोदय अध्यादेश के माध्यम से बिल में संशोधन करके जो कानून बनाना चाहते हैं वह एक प्रकार से प्रपंच और अपाहिज साबित होगा। वह इस बात को रोक नहीं सकेगा। इसलिए मेरा कहना है कि मंत्री महोदय जो बिल यहाँ पर लाए हैं उसके बारे में गम्भीरतापूर्वक विचार करें। बिल के उद्देश्यों में कहा गया है कि 163 करोड़ की इसमें बचत होगी लेकिन मैं कंड करना चाहूँगा कि सेंट्रल बैंड आफ डायरेक्ट टैक्मेज के एक भूतपूर्व सदस्य ने कहा है। उन्होंने कहा है कि फिलहाल 5450 करोड़ की कुल अमानतें बैंकों में जमा है जिनमें अभी यह विश्लेषण करना बाकी है कि 10 हजार से कम को कितनी अमानतें हैं तथा उससे ऊपर की कितनी हैं। मैं समझता हूँ अगर इसका विश्लेषण कराया जायेगा तो निश्चित रूप से छोटे जमाकर्ता ही अधिक मिलेंगे। बड़े जमाकर्ता जंगलों पर गिनने लायक होंगे। मैं कहना कि बैंकों में अपना रुपया जमा किया है।

[श्री फूलचंद वर्मा]

17.00 hrs.

जहाँ तक इस बिल की भावना का सम्बन्ध है, मैं उससे सहमत हूँ, लेकिन फिर भी माननीय मंत्री महोदय जिस तरह से बिल लाए हैं, मैं उसका विरोध करता हूँ और साथ ही साथ इस बिल के लाने की प्रक्रिया का विरोध करता हूँ। मेरी यह बात समझ में नहीं आ रही है कि लोकानुभा का अधिवेशन 17 अगस्त को शुरू होने वाला था और मंत्री महोदय ने 11 जुलाई को अध्यादेश निकालते हैं, तो ऐसा कौन सा पहलू टूट रहा था, जिसका वजह से आपने यह अध्यादेश जल्द निकाला। लोकानुभा के सत्र की प्रतीक्षा नहीं की। आपने बीयरर-बाड का अध्यादेश निकाला, उसमें आप अफयल हुए और अब यह जो कम्पलसरी डिपॉजिट स्कीम है, यह तो आप की टैम्पेरेरी स्कीम थी, जो कि 1974 में लागू थी, इसकी अब परमानेंट करने की जरूरत क्या पड़ गई? जहाँ तक आप के आय-कर विभाग का सम्बन्ध है, मैं यह कहना चाहता हूँ कि आप का आय-कर विभाग पूरी तरह से निष्क्रिय है। आय-कर विभाग इनकम-टैक्स के रूप में जो रुपया कलेक्ट करता है, उसका 85 फीसदी रुपया डिपार्टमेंट में वैसे ही अमा हो जाता है और 15 फीसदी रुपया जो टैक्स का कलेक्ट करना पड़ना है, वह उसको भी ठीक से कलेक्ट नहीं करता है और आज भी देश का एक हजार करोड़ रुपया लोगों के पाम बचाया है। छोटे लोग और अधिकारी जो कि सरकारी कर्मचारी है, वे तो आयकर की चपेट में आते हैं और उनका तो देना पड़ना है, लेकिन जो काला-बाजारी करने वाले हैं, सट्टा करने वाले हैं, ऐसे लोग फिर भी इस की चपेट में निकल जायेंगे। इसलिए मैं माननीय मंत्री महोदय से निवेदन करना चाहूँगा कि मंत्री महोदय जिस भावना

से इस बिल को लाए हैं और मैंने जिन बातों की ओर मंत्री महोदय का ध्यान आकर्षित किया है, उसके बारे में यदि वे गम्भीरतापूर्वक विचार करेंगे तो निश्चित रूप से हमारे देश की जनता को इसका लाभ मिलेगा। जो छोटे जमाकर्ता हैं, उनको प्रोत्साहन मिले, इस प्रकार की कोई स्कीम आनी चाहिए। मंत्री महोदय यहाँ पर स्पष्ट करें, कि जो व्यक्ति पांच हजार रुपया 82 महीने के लिए जमा करता है और जो चार हजार रुपया 121 महीने के लिए जमा करता है, उसकी राशि इस अधिवृद्धि के बाद दस हजार या उससे अधिक हो गई तो उसका इनकम टैक्स असंमेट नहीं होगा और इसकी इनकम टैक्स वाले जांच नहीं करेंगे, उसको किसी प्रकार से परेशान नहीं करेंगे। यदि इस प्रकार के आश्वासन का प्रावधान इस कानून में किया तो निश्चित रूप से हम देश के अन्दर जो छोटे तबके के लोग हैं, मध्यम श्रेणी के लोग हैं, जो छोटी-छोटी दुकाने चलाते हैं, वे बैंकों के अन्दर पैसा जमा करावेंगे, जिससे बैंकों की अमानत बढ़ेगी और हमारे देश की प्रगति के काम उससे अच्छी तरह से चल सकेंगे।

इन शब्दों के साथ मैं आपको धन्यवाद देते हुए इस बिल का विरोध करता हूँ।

श्री गिरधारी लाल व्यास (भीलवाड़ा) : सम्भाषित महोदय, मैं अनिवार्य निक्षेप (आयकर-दाना) मंशोधन विधेयक का समर्थन करता हूँ।

श्री फूल चन्द वर्मा : कीजिए, कीजिए।

श्री गिरधारी लाल व्यास : इजिबे कि आपने जिस प्रकार की बातें कही हैं, वे बिलकुल सिध्या हैं और . . .

श्री इंद्रीलाल बसु : मिथ्या धन-
पालियामेंटी है ।

श्री गिरधारी लाल ब्रास : मिथ्या
पालियामेंटी है, धन-पालियामेंटी नहीं है ।
ग्रूट मन्त्र धन-पालियामेंटी है ।

MR. CHAIRMAN: It is allight. Please
continue.

श्री गिरधारी लाल ब्रास : मैं इसका
प्रसलिए समर्थन कर रहा हूँ कि माननीय
वित्त मंत्री महोदय ने, जैसा कि मैंने पहले भी
बजट के टाइम में कहा था, जिन लोगों
की ज्यादा धनमदनी है, उनसे ज्यादा वसुल
किया जाना चाहिए और उस दृष्टि को, उस
नीयत को ध्यान में रखते हुए माननीय
मंत्री महोदय ने जिस प्रकार की योजना अभी
चालू की है कि 50 हजार रु० से ऊपर
वालों के लिए 12.5 प्रतिशत से 15 प्रतिशत
बढ़ाया और 70 हजार रु० से
ऊपर वालों के लिए 15 से 18 प्रतिशत बढ़ाया
है । यह क्यों किया है ? इस बारे
में आपने खास तौर से बताया है कि यह अपने
रिसोर्सेज को ज्यादा मोबिलाइज करने के
लिए किया है । इससे दूसरे स्टेप्टरी ट्रेड
रुकेगे और हमारे देश की आर्थिक स्थिति
में बहुत बड़ा अन्तर आयेगा और देश की
आर्थिक स्थिति मजबूत बनेगी । हमारे
बहुत से कम्युनिस्ट भाइयों ने यह पैरवी करने
में थोड़ी गलत बात कह दी है, वे पैरवी करते
हैं वर्कर्स की, मजदूरों की, मगर उन्होंने
50 हजार से ऊपर धनमदनी वालों की पैरवी
की है । इसमें स्पष्ट होता है कि ये लोग
अस्टी-नेशनलज से हिस्सा प्राप्त करने में
अनुशा बन रहे हैं, ये लोग भी उसी रास्ते
पर चलने लग गये हैं लेकिन दूसरों को कहते
हैं कि कैपिटलिस्टों के मददगार हैं ।
मैंने आज जो भाषण इनके सुनें, खास तौर
से कम्युनिस्ट भाइयों के, उनसे
निश्चित तौरके से मुझे विश्वास
हो गया है कि ये लोग भी उसी ट्रेण्ड पर चल
रहे हैं— अस्टी-नेशनलज की मदद करते हैं,
कर्मचारियों की मदद करते हैं— आज इन

का विश्वास "वर्कर्स" पर से उठ गया है, ये
कैपिटलिस्ट विचारधारा से जुड़ गये हैं । जिस
प्रकार के लोगों को इन्होंने वेस्ट-बंगाल
और केरल में प्रोत्साहन दिया है, उससे
जाहिर होता है कि जितने पूंजीपति लोग हैं,
जो कालाघन कमाने वाले लोग हैं या स्मॉलिंग
करने वाले लोग हैं उन को बढ़ावा दे कर पूंजी-
संग्रह का कार्यक्रम चालू किया है ताकि वहाँ
पर ये अपना वर्कस्व कायम रख सकें । इनको
विश्वास नहीं है कि समाजवादी व्यवस्था में
हिन्दुस्तान आगे बढ़ सकता है, इनका यह
विश्वास उठ गया है, इसलिए ये दूसरे
प्रकार के ट्रेण्ड पर चलने लग गये हैं ।
चूंकि हिन्दुस्तान में कम्युनिज्म नहीं आ सकता
इसलिए इन्होंने सोच लिया है कि अब दूसरे
तरीकों से काम किया जाय जिससे हम यहाँ पर
ज्यादा से ज्यादा वर्कस्व स्थापित कर सकें ।

इसलिए मैं समझता हूँ कि जो कुछ हो
चुका है और जो अब बाकी बचा है, कम से
कम उसके लिए तो हमें जरूर कुछ करना
चाहिए । मैंने पहले भी सुझाव दिया था,
लेकिन बहुत से भाई उस को नहीं मानते,
मैंने कहा था कि देश में बहुत बड़े-बड़े लैण्ड-
लार्ड्स हैं, बड़ी सम्पत्ति वाले जमींदार हैं
उनसे हमें कुछ भी हासिल नहीं होता है । इस
सम्बन्ध में गंज कमेटी और दूसरी कमेटियाँ
बैठ चुकी हैं लेकिन फिर भी हमने कुछ नहीं
किया । हमारे वित्त मंत्री जी ने बदलाया
था कि 1500 करोड़ रुपये का डेपॉजिट
हमारे बजट में है, बल्कि इसके और
ज्यादा बढ़ने की सम्भावना है । अगर
हम इन सब को, जिनके पास बड़ी-बड़ी
जमींदारी है जिनके पास दूसरे बड़े-बड़े धंधे हैं,
व्यापार हैं, लेकिन जो एथीकलर इन्कम के
नाम पर सरकार को कुछ नहीं दे रहे हैं—
ऐसे लोगों पर हमें टैक्स लगाना चाहिए ताकि
सरकार की धनमदनी बढ़े और उनसे हमें
ज्यादा से ज्यादा पैसा मिल सके । इस
समाजवादी व्यवस्था में बड़े लोगों को नीचे
लाने का हमारा ध्येय है, यदि हम इस तरह

[श्री गिरधारी लाल व्यास]

के लोगों पर टैक्स लागाने तो उस से हम अपने ध्येय को भी पूरा कर सकेंगे। साथ ही अपने बहुत डेफिकिट को भी कम कर सकेंगे।

बेरा: एक सुझाव यह है कि पिछले दिनों वेलथ टैक्स में प्राप्त नये बड़े बड़े उमीदवारों को छोड़ दिया था, बेरो-डिफिट में वह भी गलत काम था, हालांकि आप ने उस से कुल डेढ़-दो करोड़ की आमदनी बतलाई थी। लेकिन इस प्रकार की व्यवस्था से हम बड़े लोगों को रोकनाह न देते हैं। ऐसी व्यवस्थाओं में जिन में विकास नहीं होता है, जिन व्यवस्थाओं में हमारी कांग्रेस विश्वास नहीं करती है, हमारी नया विश्वास नहीं करती है अगर उन व्यवस्थाओं को हम लागू करते हैं तो उन ने हमारी आय को कम होती ही है, लेकिन दूसरे लोगों को, कम्प्यूनिस्ट भाइयों को, यह कहने का मौका मिलता है कि हम पूंजीपतियों को समर्थन देते हैं। इस प्रकार की आमदनी को हमें अवश्य टैप करना चाहिए जिस से हमारे आय के स्रोत बड़ें।

छोटे-छोटे स्थानों पर ख़ास कर डिस्ट्रिक्ट लेवल पर जो आप के इन्कम टैक्स आफिजर बैठे हुए हैं, जो कई ज़रों से वहाँ पर बैठे हुए हैं, वे लोग स्थानीय लोगों के साथ मिल कर आप को नुकसान पहुँचा रहे हैं। जिस प्रकार से उन स्थानों पर आपका टैक्स जमा होता चाहिए, उस में रुकावट आ रही है—इस को रोकने की आवश्यकता है। आज मुख्य मातनीय वित्त मंत्री जो अब अपना स्टेटमेंट दे रहे थे तो उन्होंने बतलाया था कि राज्य सरकारों का जो सेंट्रल टैक्स डिस्ट्रिक्टमेंट है उस के जरिये हम ज्यादा से ज्यादा लोगों को इन्कम टैक्स में टैप कर सकते हैं। जब हम को वह जानकारी उन से मिल सकती है तो हम उस का उपयोग क्यों नहीं करते हैं। जो लोग टैक्स एवाइड करते हैं, जो कई प्रकार के धन्दे करते हैं, उन को हमें अपने नेट में लाना चाहिए और

सबकी से कार्यवाही करनी चाहिए ताकि जो लोग करवचना करते हैं, टैक्स से छुटकारा पाने की कोशिश करते हैं उनकी छुटकारा न मिल सके और उन से सरकार को ज्यादा से ज्यादा पैसा मिल सके।

आप ने जो कदम उठाया है मैं उसका स्वागत करता हूँ और आप से प्रार्थना करता हूँ कि मैंने जो सुझाव दिये हैं उन पर आप अवश्य गौर करें। इन संघों के साथ मैं इस बिल का समर्थन करता हूँ।

श्री रामावतार शास्त्री (पटना) : सभापति जी, इस विधेयक को पेश करने से पहले, जिस तरीके से इस सवाल को अध्यादेश के जरिए उठाया गया, उस तौर तरीके का मैं विरोध करता हूँ। ऐसा नहीं होना चाहिए, इसकी जरूरत भी नहीं थी। जिस तरीके से अभी मंत्री जी ने यह विधेयक इस सदन में पेश किया, जिस पर हम बहस कर रहे हैं, इसी तरीके से होना चाहिए था और इस के लिए अध्यादेश की आवश्यकता बिल्कुल नहीं थी। अध्यादेश की वजह से हम लोगों को इस के निरनुमोदन, डिस्सप्रूअल का प्रस्ताव देना पड़ा।

बड़े लोगों पर जितने भी टैक्स लगाए जाएं, हम पसन्द करेंगे और उन पर टैक्स लगाने चाहिए लेकिन प्रश्न यह उठता है कि क्या सरकार की आय में वृद्धि करने के लिए यह जो अभी बात कही जा रही है, कम्पलसरी इन्कम टैक्स डिपोजिट में जो कुछ प्रसेन्टेज बढ़ाया जा रहा है, क्या वह काफी है। मैं समझता हूँ कि यह बहुत ही नाकाफी है। इस से आपकी आय में बहुत बड़ी वृद्धि नहीं होगी—अगर आप वृद्धि करना चाहते हैं, तो आप को बड़े बड़े लोगों पर, खास तौर से जो बड़े बड़े उद्योग-धंधे हैं, कर्पोरेट सेक्टर में बड़े बड़े देश के पूंजीपति हैं, उन पर ज्यादा से ज्यादा टैक्स लगाएँ। सब लोग जानते हैं कि यहाँ पड़ झोरेदारों, पूंजीपतियों की संख्या, कुछ लोग कहते हैं, 75 परिवार हैं

अधिकारी सतलता हूँ कि अब सभवतः वे 105 परिवार हो गये होंगे। ऐसे लोगों पर आप ज्यादा से ज्यादा टैक्स लगाइए, उन पर टैक्स लगाने की जरूरत है लेकिन आप तो ज्यादा से ज्यादा पैसा इनडाइरेक्ट टैक्स यानी आम जनता पर टैक्स लगा कर पूरा करते हैं। मेरा ऐसा अन्दाजा है कि 80 प्रतिशत जो आपकी आय है, वह इनडाइरेक्ट टैक्स लगा कर आप हासिल करते हैं। हीना तो यह चाहिए कि ऐसे टैक्सों में कमी आए और जिनके पास ज्यादा पैसा है, जो काला धन रखे हुए हैं जो ज्यादा मुनाफा कमाते हैं, ऐसे लोगों पर ज्यादा से ज्यादा टैक्स का बोझा पड़ना चाहिए, जो नहीं पड़ रहा है। तो मेरा निवेदन यह है कि यह जो आपने अभी विधेयक पेश किया है, यह काफी नहीं है। आपको अपनी आमदनी बढ़ाने के लिए और भागे बढ़ाना चाहिए और जो करो की चोरी करते हैं, जा अरबी, रुपया रखने वाले लोग हैं, उन के ऊपर हमला कीजिए, उन पर चोट कीजिए। उन से ज्यादा से ज्यादा पैसा लेने की कोशिश कीजिए, पूरा देश आप की मदद करेगा, पूरा देश आप के इस तरह के प्रयासों का समर्थन करेगा।

इन बातों को ध्यान में रखते हुए हम यह जरूर चाहेंगे कि देहातों में बार-बार हमारे दल की तरफ से यह सुझाव रखा गया है कि ग्रेडेड इन्कम टैक्स देहातों में बड़े लोगों पर लगाइए, रूरल रिच जो है, उन पर ग्रेडेड इन्कम टैक्स लगाइए। अभी तक आप यह लगा नहीं पा रहे हैं और न स्टेट गवर्नमेंट ही लगा पा रही है। इसकी भी जरूरत है क्योंकि देहातों में जो धनी लोग हैं, उनके पास साधन हैं। उन से लेकर देश के विकास में पैसा लगाना चाहिए। आप यह नहीं करेंगे तो मध्यम वर्ग लोगों पर टैक्स बढ़ता जाएगा और उससे लोगों में असंतोष भी फैलेगा और जिस उद्देश्य को आप हासिल करना चाहते हैं, विकास के कार्यों को करना चाहते हैं, वह कर नहीं पाएंगे।

मेरा एक और निवेदन है कि छोटे-छोटे लोगों से कर असूलने में, जितना कर वसूला जाता है, उससे ज्यादा पैसा आपको खर्च करने पड़ता है। इससे आपको बहुत लाभ नहीं होता है बल्कि लाभ के बखले नुकसानी उठानी पड़ती है। बड़े लोगों पर टैक्स ज्यादा होना चाहिए और उनको इस मामले में कोई माफी नहीं होनी चाहिए। टैक्स की असूली में जो भ्रष्टाचार होता है, उसको ठीक करने की भी जरूरत है। मेरे यहां पटना में इनकम टैक्स का बहुत बड़ा कार्यालय है वहां भी और भी इनकम टैक्स कार्यालयों में मैंने देखा है कि आपके अधिकारी बड़े बड़े मगरमच्छों को पैसा ले कर के छोड़ देते हैं। इस तरह से वे अधिकारी अपने स्वयं के बड़े बड़े आलीशान मकान बनवा लेते हैं। जो मामूली घराने से भी आते हैं या छोटी हैसियत के लोग हैं वे भी जब इनकम टैक्स के दफ्तरो में आ जाते हैं तो वहाँ आने के बाद कई गुना उनकी हैसियत हो जाती है। वे इनकम टैक्स की बकाया असूली करने के बजाय अपने मातहत कर्मचारियों से लड़ना शुरू कर देते हैं। अपने कर्मचारियों को वे अधिकारी गाली तक देते हैं। अब आज के जमाने में अगर कोई अधिकारी कर्मचारी को गाली देगा तो वह किस तरह से काम कर पायेगा। मुझे बिहार के बारे में पता है। वहां के इनकम टैक्स अधिकारी बिहार सूबे को भी लाजित करते हैं और कहते हैं कि ये बिहारी कर्मचारी अपने को क्या समझते हैं। आपका इसको भी ठीक करने की जरूरत है। अगर आपके कर्मचारियों का आपको सहयोग प्राप्त नहीं होगा तो आपके अधिकारी इनकम टैक्स वसूल नहीं कर सकेंगे। इससे आपके ज्यादा नुकसान होगा, फायदे के बजाय नुकसान होगा।

17.16 hrs.

(SHRI SOMNATH CHATTERJEE in the Chair.)

[श्री रामावतार शास्त्री]

आखिर में मैं आपसे यही निवेदन करना चाहता हूँ कि कारपोरेट सेक्टर, पूँजीपतियों हिन्दुस्तान के इजारेदारों और देहातों के पूँजीपतियों पर आप ज्यादा टैक्स लगाइए। इसके लिए हमारा दिल खोल कर आपको समर्थन प्राप्त होगा। यह जो आपने किया है, मैं इसका विरोधी नहीं हूँ लेकिन यह काफी नहीं है। यह नाकाफी है। देहातों के बड़े-बड़े लोगों को भी आप टैक्स कीजिए और जो काला धन रखे हुए हैं जिसको कि अपने बियरर बोण्ड चालू करके हासिल करने की कोशिश की थी और जिसमें आपको सफलता नहीं मिली, उसको भी आप निकालिए। इसमें आपकी तब तक सफलता नहीं मिलेगी जब तक कि आपकी नीति में परिवर्तन नहीं होगा। आप कहते हैं कि हम समाजवाद लाना चाहते हैं लेकिन चला रहे हैं आप पूँजीवाद को, उसी को मजबूत कर रहे हैं। आज 11-12 अरब की पूँजी के मालिक टाटा और विरला हो गए हैं। पता नहीं वे कितने टैक्स देते हैं और कितने टैक्स उनकी तरफ बकाया हैं। लेकिन उनसे आपके अधिकारी थर थर कांपते हैं। उन लोगों पर आप टैक्स बढ़ाइये तब आपकी आमदनी बढ़ेगी और वह देश के विकास में लगेगी। इससे आपके पास विकास कार्यों में लगाने के लिए अधिक धन भी होगा। आप गरीबों पर अप्रत्यक्ष कर लगाने की नीति को छोड़िए और बड़े बड़े लोगों पर डायरेक्ट टैक्स लगाइए। यही मेरा निवेदन है।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ।

श्री पी० नामग्याल (लद्दाख) : माननीय सभापति जी, कम्पलसरी डिपॉजिट स्कीम (इनकम टैक्स पेयर्स) अमेंडमेंट बिल जो फाइनेंस मिनिस्टर साहब ने इस एवान में रखा है मैं उसकी सर्पोट में चन्द बातें कहना

चाहता हूँ। इसके पहले इस मोजिज एवान में दोनों तरफ के लोगों की तरफ से मूखलिक थ्यालात रखे गये। बहुत सारे मोजिज मेम्बरों ने जो चन्द बातें कहीं जो कि एवान के उस पार से सुनने में आयी, उनसे हमें दुःख होता है।

एक तरफ तो यह कहा जाता है कि मुल्क में इन्फ्लेशन है, प्राइसिस बढ़ रही हैं और इनके लिये हमें इकोनोमिक स्टेप्स लेने चाहिये। लेकिन जब हम स्टेप्स उठाने पर आते हैं तो फिर यहां कहा जाता है कि यह आप क्यों कर रहे हैं। तो ये बातें मेरी समझ से बाहर हैं। जहां तक इन टैक्स का सवाल है, यह सारा हायर इनकम ग्रुप के लिए है और खास तौर से यह एक एन्टी इन्फ्लेशनरी मेजर है। आज सुबह आप ने सुना होगा कि इसी एवान में बोम्बे में जो वाकया हुआ, हवाला का, जिसको लोग हलवा कहते हैं, उस का भी यही मकसद था कि ह्वाइट मनी को ब्लैक में तब्दील किया जाए।

आज किस तरीके से लोग ह्वाइट-मनी को टैक्स बचाने के लिए ब्लैक-मनी में बदलने के तरीके निकाल रहे हैं। अभी हमने देखा कि "हवाले" के जरिए 40 करोड़ का घपला हुआ है।

इस तरह से इस मेजर के जरिए ह्वाइट-मनी जो ब्लैक होने जा रहा था, इनकम टैक्स बचाने के लिए, उस को रोकने का एक तरीका है।

आज जो अपने आप को मार्क-सिस्ट, कम्प्युनिस्ट, सोशलिस्ट कहते हैं वे कहते हैं कि यह मेजर तो ठीक है, लेकिन उस का तरीकावादा ठीक नहीं है, लेकिन जनाब फाइनेंस मिनिस्टर साहब ने पहले ही कह दिया है कि इस में टाइम-फैक्टर इन्वाल्व है और पहले जो लोअर-इनकम ग्रुप के लिए कंसेशन दिए थे, लेकिन उस पर कंपलसरी-डिपॉजिट-ला का जो पहले का शरा था वह इस पर एप्लीकेबल नहीं हो रहा था, लिहाजा उसको एप्लाई करने के लिए

[—] یعنی یہی نام کھال
 کے لئے جلدی سے جلدی ایک بل لائے
 کی آؤشکتا تھی - اگر آپ وقت پر
 یہ نہیں لائے تو پھر بھی یہ کہتے کہ
 کہوں۔ وقت پر بل نہیں لائے - اس
 طرح سے آپ ہمیشہ کٹرا کٹگری ہاتھ
 کرتے ہیں - میں نوہین کرنا چاہتا
 ہوں کہ ایسے میزور کے لئے آپ کو
 مخالفت نہیں کرنی چاہئے۔

انت میں میں ان شہدوں کے
 ساتھ فالٹھاس منسٹر صاحب کو
 سمارکباد دوں گا کہ وہ وقت پر میزور
 لائے اور جو بہت سارا وائٹ ملو
 بلوک ہونے لگا رہا تھا اس کو روکا -
 میں اس بل کا پرزور سمجھتی کرتا
 ہوں۔

SHRI R. VENKATARAMAN: Mr. Charman, Sir, we had a very interesting discussion on all subjects, like black money, workers' provident fund and then generally about the economy and so on; but not very much related to the Bill under discussion.

As far as the Bill is concerned, the short statement by Shri Dandavate epitomizes the principle of the Bill. It was made in the best traditions of parliamentary democracy under which even the opposition agrees with, or supports the principle of a Bill. This has a very simple object, viz. of bringing about a certain measure of disinflationary effect on circulation, and improving the ways and means position. And it was brought at a time when several other measures were brought together.

The only criticism which I have to answer is: why was it brought in as an ordinance, and not as a Bill. I

was wondering whether, when we brought so many other ordinances which affected the poor people, if we had brought this measure as a Bill, Prof. Madhu Dandavate would not have told me: 'You brought other things as ordinances; and because this affects the richer and bigger people, you have brought it in as a Bill. You did not have the courage to bring it as an ordinance.'

This was part of a package, and this was done. No serious damage or harm is done to anybody.

On the contrary, it might, I am not sure, have had an effect or bringing into a taxation net certain people whose accounts were closing around this period. Otherwise, if the accounts are closed before that date, then they would not be bound by the compulsory deposit. That is why this was brought as a measure. Government have taken note of the various points raised and we had a fuller opportunity to discuss the points about the rise in prices, about the black money, about the importance of levying a higher tax rate on upper income and so on. I thank the House for the support it has given and I request the House to accept the motion.

श्री.सत्य नारायण जटिया : यह विधेयक जो आया है यह इतना सरल नहीं है जितना सरल इस को मंत्री महाशय ने बताने की कोशिश की है। उन्होंने बड़ी सरलता से सारे मामले को निपटें दिया है। जिन के साथ पचास हजार या सत्तर हजार होगी उन से आप पैसा कम्पलसरी डिपॉजिट में लेंगे। यह पैसा सरकार के काम आएगा। यहा तक तो बात समझ में आती है। किन्तु इस का जो दूसरा-पक्ष है उस के बारे में विचार करने की बात शायद आप से छूट गई है। जिन में आप यह पैसा लेंगे उन को आप रेट आफ इंटरेस्ट कम देने वाले है। अगर यह पैसा उन से न लेते तो यह कम्पनी या फैक्ट्री के पास भं जमा कराया जा सकता था और उन की जो कार्यशील पूजी है, "वॉकिंग कैपिटल" है वह बढ़ता। लेकिन अब ऐसा नहीं होगा। फैक्टरी

या कम्पनी के उपबोध में यह पैसा नहीं आ सकेगा। इस का सीधा असर उस में काम करने वाले नर्सवारियों, श्रमिकों, मजदूरों के ऊपर पड़ेगा। भागे जा कर उन का बोनास प्रभावित होगा क्योंकि पर्याप्त कार्यशील पूंजी उस उद्योग के पास नहीं रहेगी। निश्चित रूप से फैक्टरी को चलाने में उन लोगों को काफी अधिक मुश्किलों का सामना करना पड़ेगा।

सरकार अध्यादेशों के माध्यमों से चल रही है। बजट का जो घाटा है उस को आप इस के द्वारा कुछ हद तक पूरा करने की कोशिश भले ही कर लें किन्तु आज देश में स्थिति यह है ऊपर टाटा, नीचे बाटा बजट में घाटा ही घाटा। क्योंकि आपस में है इस को बांटा। किया सैर सपाटा और जनता को टाटा टाटा। जनता को इस से कोई फायदा होने वाला नहीं है। जनता की सुविधा के लिए आप पैसा इकट्ठा करना चाहते हैं। लेकिन इस का जो सीधा नुकसान होने वाला है और कौन सा पक्ष इस से कुप्रभावित होने वाला है, यह आप ने नहीं सोचा है।

मुझे पंच तन्त्र की एक कथा याद है। कुछ लोग पोथी विद्या पढ़ कर पूरा कर के वापस घर लौट रहे थे। उन्होंने पढ़ा था गुणा नहीं था। जब घर वापस लौट रहे थे तो उन को रास्ते में कुछ लोग शमशान की ओर जाते हुए मिले। उन्होंने पढ़ा था महाजनों येन गतः सः पन्थः।

उन के पीछे वे चल दिए। वहां जा कर उन को गधा दिखाई दिया। उन्होंने पढ़ा था जो शमशान के अन्दर मिले उस को भाई स्वरूप समझो। वह बन्धव होता है। अच्छा होता है। उसी समय उन को एक ऊंट दिखाई दिया। उन्होंने पढ़ा था धर्म की गति तेज होती है। ऊंट की गति आप को मानूस ही है तेज होती है। उन्होंने उभे धर्म समझ कर ऊंट के साथ गधे बांधने लगे। गधों की लात खायी और अन्ततः बात बनी नहीं। इसी प्रकार से

सरकार एक बात करती है और फिर दूसरी, और दूसरी के बाद तीसरी लेकिन परिणाम इस के विपरीत निकलता है। आर्डिनंस जारी करने का रास्ता उस ने अपनाया है। किन्तु उन का प्रभाव सीधा जवता के हित में, आम लोगों के हित में नहीं होने वाला है, इस को उस ने नहीं देखा। कम्पनिसरी डिपॉजिट आप ने पचास हजार और सत्तर हजार वालों के लिए किया है लेकिन इस से जहां एक ओर काला धन बनाने वालों की संख्या बढ़ेगी वहां दूसरी ओर मेहनतकश लोग जो हैं, मजदूर लोग जो हैं, श्रमिक लोग जो हैं, उन के हितों को भी यह प्रभावित करेगा।

इन शब्दों के साथ जो अध्यादेश लाया गया है, उस का मैं विरोध करता हूँ।

MR. CHAIRMAN: Now I shall put the Statutory Resolution moved by Shri Stayanarayan Jatiya to the vote of the House.

The question is:

"This House disapproves of the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (Ordinance No. 7 of 1981) promulgated by the President on the 11th July, 1981."

The motion was negatived.

MR. CHAIRMAN: The question is—

"That the Bill further to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, be taken into consideration.

The Motion was adopted.

Clause 2—(Amendment of section 4)

MR. CHAIRMAN: Mr. Shamanna, are you moving your amendment?

SHRI T. R. SHAMANNA (Bangalore South):

I beg to move—

Page 1, lines 14 to 16,—

omit "the assessment year commencing on the 1st day of April, 1979, the assessment year commencing on the 1st day of April, 1980 and" (1)

I am not opposed to the principle laid down in the Bill. But I am only concerned about the amendments I have moved. One is in connection with the assessment year. For, here in clause 2 sub-section (a) the assessee is asked to deposit the amount for three years. It will be very difficult to deposit the full amount for all the three years. Therefore, some concession or relaxation should be given. It will be very helpful. Therefore, I moved an amendment that the Assessment Year from the 1st April, 1981 only be taken and the other two years may be omitted.

As regards the other amendment I moved, in the Schedule you will find that where the current income exceeds Rs. 15,000 but does not exceed Rs. 25,000, 4.5 per cent of the current income has to be deposited, whereas if the current income exceeds Rs. 25,000 but does not exceed Rs. 35,000 Rs. 1,125 plus 11 per cent of the amount by which the current income exceeds Rs. 35,000 has to be deposited. This affects the middle classes and the upper middle classes. It is very difficult for these people to pay these taxes and survive. Therefore, I urge upon the Finance Minister to see that some relief is given to this class of people. Of course, the income-tax exemption limit has been raised to Rs. 15,000/-. After all, the cost of living has gone up abnormally and any false concessions will not be of much use. Therefore I urge upon the Finance Minister to give some relief to the Middle class and upper middle class people to see that they can maintain their family though not in a luxurious

manner but at least in a tolerable manner. Some sympathy must be shown to them, I just moved that amendment and of course I do want that such measures to mobilise the resources are taken, and at the same time savings should also be made possible because it has become very difficult for people to save. I therefore want the Finance Minister to show sympathy towards these people who are now very much harassed.

SHRI JYOTIRMOY BOSU: I rise on a point of order. Just now we have been, given a paper within the Chamber, which informed that a paper will be laid on the Table, a copy of the Notification (Interruptions)

MR. CHAIRMAN: Mr. Bosu, you raise it when it comes.

SHRI JYOTIRMOY BOSU: I cannot wait till 6 O' clock. Unless we get the time to read the Gazette ..(Interruptions) We should get time to read it.

MR CHAIRMAN: When we come to that item at 6 O'clock you raise your point, if any.

SHRI R. VENKATARAMAN: I rise on a point of order, on a point of midst of a Bill. Let us proceed. (Interruptions)

SHRI JYOTIRMOY BOSU: You are on a point of order. We are in the order. (Interruptions)

MR. CHAIRMAN: I shall now put Amendment No. 1 to the vote of the House.

Amendment No. 1 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (Amendment of the Schedule)

SHRI T. R. SHAMANNA: I beg to move:

Page 2, line 7, for "4.5 per cent" substitute "3 per cent" (2)

Page 2, lines 10 to 12, omit "plus 11 per cent of the amount by which the current income exceeds Rs. 25,000" (3)

I do not want to speak, but I want to know the opinion of the Finance Minister.

SHRI R. VENKATARAMAN: He wants reduction of other rates. This is a budgetary matter which will be considered during the budget.

MR. CHAIRMAN: I shall now put amendments Nos. 2 and 3 moved by Shri Shamanna to the vote of the House.

Amendments Nos. 2 and 3 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 3 stand part of the bill."

The motion was adopted.

Clause 3 was added to the Bill

Clause 4, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

I thank the House for the cooperation.

MR. CHAIRMAN: Motion moved:

"That the Bill be passed."

SHRI JYOTIRMOY BOSU: (Diamond Harbour) I would put a question to Mr. Venkataraman Avargale—

is this new imposition an outcome of the failure of the bearer bonds? I am supporting the Bill whole-heartedly and fully; there is no question about it. But I am trying to elicit certain information. Is this one of the fall-outs of the failure of the bearer bonds? Let us hear that. I have great respect and regard for you, Mr. Venkataraman and I promise, I shall not offend you. But that is what it is. You should be courageous enough to admit it, because your party and your political philosophy has been teaching you that these bandicoots; the blood-sucking capitalists, can be tamed and persuaded to do things. But I am saying that you are living in somebody else's paradise, because I do not want to call you a fool.

This is a Government of paper tigers. I remember, my old employer, who became Chairman of Bengal Chamber of Commerce and Associated Chamber of Commerce and made millions of rupees, a Scotsman, said, "We have to function in a country where we are surrounded by an ocean of paper laws. This is one of the paper laws. That is why I support it in principle and I wish they can implement it, but I treat it with the contempt that it deserves, because they would never be able to touch where the real blood and flesh is. I have been Chairman of the Public Accounts Committee. Mr. Venkataraman, you ask your Secretariat, what are the things you were able to bring out and what brilliant work the Central Board of Direct Taxes did—the then Chairman, Mr. Shah and so on and so forth; I do not want to take names. You catch hold of some of the reports.

They will show you what the performance is like. These tax laws are all to suit the rich people. The loopholes are made in consultation. A new society has come up of retired senior tax officials, who become tax consultants, creating cartels, advisory councils and what not. You cannot undermine them. They will come and

[Shri Jyotirmoy Bosu]

tell you "here is the hole, grin in" and the Government will be on the floor; the Government will be gladly on the floor for a consideration, and the consideration we know. The Santhanam Committee has referred to this. Have you any reply to this, Shri Venkataraman? Although the Santhanam Committee Report is very old, it is still valid, more valid than ever before. What does it say? It says that you cannot survive without this tax evaded money.

Let us see the budgets of very recent years. How nicely have you treated the corporate sector? Why? Are they making less profits, or they are making record profits? It has never been so good for the corporate sector. Mr. Venkataraman, would you kindly enlighten the House as to how many Birlas, or that variety of persons, have paid taxes and how much have they paid per person per annum during the last ten years? It would be a paltry sum. They have so wonderfully distributed their income through equity holdings in the names of dummies, managerial executives very beautifully, all in consultation with the former stalwarts of the tax department and expensive lawyers. The laws are made in consultation with chambers of Commerce. We were able to get a copy of the report of the Federation of the Indian Chamber of Commerce and Industry. They were boasting, "the Government have been compelled to adopt the planning we have suggested." It is not only money planning for industry, it is planning for taxation also.

The great economist who has overtaken the country. Shri L. K. Jha, whom does he stand for?

MR. CHAIRMAN: He should conclude.

SHRI JYOTIRMOY BOSU: I will take some more time.

MR. CHAIRMAN: Be reasonable; take another two minutes.

SHRI JYOTIRMOY BOSU: Let Shri Venkataraman place on the table of the House the individual tax returns of each individual member of the 20 large business houses and the quantum of tax paid by them. One of the family members of Birlas told me that they are making a profit of Rs. 100 crores a year. But go and see the direct tax they are paying, be it, GD, BM, Murlidhar or Aditya. What are the taxes paid by them individually during the last ten years? What is the arrears and what is the amount evaded with the help of eminent tax consultants?

Who are the people in arrears? One is Dunlop & Company. Really speaking, the amount due from these big bandicoots would come to Rs 1,000 crores. They went through a drama that they have been realising the arrears. How? By doing a paper jugglery. I do not want to elaborate on it, because that will take ten minutes.

In the Public Accounts Committee I caught the Finance Ministry by the scruff and said "you have come to bluff us, here is the truth." They could give no reply.

How unscientifically they are functioning is evident from the fact that they have no priority for high income assesseees. They have hardly any relationship between the cost of realisation and the amount realised.

MR. CHAIRMAN: He should conclude now. The total time allotted for this Bill is only one hour

SHRI JYOTIRMOY BOSU: It is on record by the Chairman of the Central Direct Taxes Board that the high income assesseees are treated on par with the small assesseees. But the middle income assesseees, paying a paltry tax, are harassed, while the multi-nationals are the most privileged class. Mr. Venkataraman, why did you have a raid on the Metal Box Company very recently for a show, when they were given prior intimation in Calcutta? What is that you got out

of them? What is that you expect to get out of them? In one case it was found that a Board Member was advising a Canadian multinational firm about the loopholes of Indian law. It is on record in the Public Accounts Committee Report. And what happened to the National Grindlays Bank case? How much money do you think the country has lost? We estimate the country lost at least Rs. 18 crores only through one British Bank, namely, the National Grindlays Bank. In respect of the Calcutta Electricity Corporation what was the amount? What punishment has been given? You kindly tell us how many multinationals...

(Interruptions)

MR. CHAIRMAN: Mr. Bosu, please conclude. I am sure the valuable suggestions have been noted by the Finance Minister.

SHRI JYOTIRMOY BOSU: I would like to know how many multinationals have so far been prosecuted and punished for tax evasion, direct tax evasion and indirect tax evasion, and Mrs. Gandhi gave a customs exemption to ICI. Do you know the amount? It is Rs. 232 crores. It is in black and white. Apart from the consideration of the Bill, what is the deposit...

(Interruptions)

MR. CHAIRMAN: Please conclude.

SHRI JYOTIRMOY BOSU: I am only saying for the small income group deposits. What is the deposit in today's circumstances? When the money value is eroding you will be taking deposits at a much dear value of the money and you will be paying back...

MR. CHAIRMAN: Please cooperate with the Chair.

SHRI JYOTIRMOY BOSU: And they know that today in the country the black wealth is around Rs. 30,000 crores. What do they want to control and what do they want to say? The Government is headed by a person whose newspaper, *National Herald*, itself had Rs. 82 lakhs of black money.

You want to prevent black money? Until you prevent that money, you have to go on putting more and more taxation. It might distress you, but that is a fact. But still, in spite of that, I support this Bill although I know it is a paper exercise only.

SHRI R. VENKATARAMAN: Mr. Chairman, Mr. Jyotirmoy Bosu is a very experienced Member of Parliament. Many things he said. In fact, he is so much in the habit of differing that even when I say he is a good man, he will differ.

So far as his first question that it has been brought because there has been a failure of the Bearer Bond is concerned, I deny that Bearer Bond schemes that have been put forward has been a failure. Out of all the so far, this is the only scheme which has netted Rs. 387 crores and no other scheme has come anywhere near it. And I do not want to go further into it.

So far as his other question are concerned, I would invite him to put question whether it relates to the taxation arrears or whether it is assessment of certain individuals or whether it relates to National Grindlays Bank, I will get a collective answer and give it to his satisfaction.

So far as the Bill is concerned, thank him for the support he has given and I hope the House will pass it.

PROF. N. G. RANGA: (Guntur): The last statement he has made should be refuted. He said, the Government is headed by a person who has made something.

SHRI JYOTIRMOY BOSU: I said the National Grindlays Bank and the *National Herald* which is owned by Associated Journals. If I remember correctly, they have got Rs. 82 lakhs. There was no source to disclose. That is all black money. Let him refute it.

SHRI R. VENKATARAMAN: I will request the Chair to look into this.

(Interruptions)

MR. CHAIRMAN: We shall look into it.

SHRI JYOTIRMOY BOSU: I will let you know something.

SHRI R. VENKATARAMAN: I thought you are saying something. I can face any amount of criticism.

MR. CHAIRMAN: The Minister has not yielded.

(Interruptions)

MR. CHAIRMAN: He is not yielding.

The question is:

"That the Bill be passed."

The motion was adopted.

17.50 hrs.

STATUTORY RESOLUTION RE.
DISAPPROVAL OF CUSTOMS
TARIFF (AMENDMENT)
ORDINANCE, 1981

MR. CHAIRMAN: We take up Items 10 and 11 together.

SHRI JYOTIRMOY BOSU (Diamond Harbour): A paper has to be laid on the Table of the House and I am going to oppose it.

MR. CHAIRMAN: It is admitted to be laid on the Table of the House at 6 O'Clock.

SHRI JYOTIRMOY BOSU: Would you be kind enough to allow us? I am saying that can we not defer our statutory resolution for tomorrow?

MR. CHAIRMAN: We take up Items 10 and 11 together.

Mr. Bosu will please move his resolution.

SHRI JYOTIRMOY BOSU: Sir, I beg to move:

"That this House disapproves of the Customs Tariff (Amendment) Ordinance, 1981 (Ordinance No. 9 of 1981) promulgated by the President on the 26th July, 1981."

Sir, firstly I would like to repeat the same question that has been put by a number of my learned friends sitting in this side of the House. Why you require to promulgate an Ordinance? I know that in certain cases, promulgation of Ordinances for non-circulation of the Bills is necessary. If you see the record, you will find that I resented it. They are trying to impose a duty on a commodity like Petroleum which was in the private sector. They are manipulating and avoiding payment of taxes worth millions of rupees. If you justify that in this case, we shall certainly be very pleased. But I would like because you represent the Cabinet, which has a collective responsibility. You are Government as far as I am concerned. I ask you why this Order is not circulated to the Members of Parliament.

Why is it that I have to keep on telephoning people of different Sections to get these orders? And only the other day I got an Order that cement price has been increased and the Industry Ministry has told the Lok Sabha Secretariat that no Order has been issued by the Industry Ministry. Now tell me, Mr. Venkataraman, how can such an increase be valid unless the Government issues an Order? The Press hand-out is no authority at all. If that is the way you use to run the Government, it is your baby. We would like to have a reply right here and now as to whether an Order authorising increase in the price of cement has been issued and, if so, on what date? Why is it that the Lok Sabha Secretariat has been told that it has not been issued? If it has not been issued at all, the money collected so far without authority has to be refunded to the consumers who have paid the money. Will the hon. Minister kindly enlighten first before I proceed further.

MR. CHAIRMAN: In any event, this does not deal with cement I believe.

SHRI JYOTIRMOY BOSU: This is a cementation.